

APPELLATE TRIBUNAL FOR ELECTRICITY

Ministry of Power

Core-4, 7<sup>th</sup> Floor, SCOPE Complex, Lodhi Road, New Delhi-110 003

Dated the 6<sup>th</sup> January, 2021

**OFFICE ORDER**

Ministry of Power vide letter No.46/4/2005-R&R(Vol.II) dated 28<sup>th</sup> December, 2020 has conveyed the approval of Ministry of Finance, Department of Expenditure for Delegation of Finance Power of Department of Central Government to the Chairperson, APTEL to be exercised in consultation with Deputy Registrar, APTEL for a period of two years from issuance of the letter or till the Rules are framed in this regard under the Electricity Act 2003, whichever is earlier.

2. By the present order, Deputy Registrar, APTEL of the Tribunal will function as Integrated Financial Advisor i.e. he shall discharge his duties as IFA of the Integrated Finance Division and the files pertaining to financial approval under delegated financial powers shall directly submit for approval of Hon'ble Chairperson, APTEL.

3. The method and procedure, a diagram/chart, of submitting the financial approvals is enclosed. As per the order of Delegation of Financial Powers dated 28.12.2020, the said arrangement/procedure has been designed in a manner, so that the IFD of the Tribunal becomes more independent and neutral from Administration.

4. This has the approval of the Hon'ble Chairperson.

  
( **Kapil Kr. Sharma** )  
Admn.-Cum-Accounts Officer

1. PPS to Hon'ble Chairperson, APTEL
2. PS to Registrar, APTEL
3. Deputy Registrar, APTEL
4. PS to Hon'ble Judicial Member
5. PPS/PS to Hon'ble Technical Members
6. All officers of Admn./Accounts Section
7. Office Assistant (IT) for uploading the same in website of APTEL
8. Guard File.

**Copy for information to** : Deputy Secretary (R&R), Ministry of Power, Shram Shakti Bhavan, Rafi Marg, New Delhi.

## Procedure for Financial Approval

